

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. NO. 601 OF 2011

Monday, this the 25th day of February, 2013

CORAM:

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

D .Madhu
Superintendent of Police
Commandant, India Reserve Battalion
Residing at Police Quarters No.B-III
Kerala Police Academy Campus
R.V.Puram P.O Thrissur

... Applicant

(By Advocate Mr. Mr.P.V.Mohanan)

versus

1. Union of India represented by Secretary
Ministry of Home Affairs
New Delhi – 110 012
2. The Selection Committee for Selection to
Indian Police Service represented by the Chairman
Union Public service commission
Shajahan Road, New Delhi – 110 003
3. State of Kerala
represented by Chief Secretary
Government Secretariat
Trivandrum – 695001
4. Director General of Police, Kerala
Police Head Quarters
Thiruvananthapuram – 695 001
5. A.V.George
Superintendent of Police (Non IPS)
Internal Security Investigation Team, Kerala
SBCID, SRM Road, Ernakulam
Cochin – 682 018

... Respondents

(By Advocate Mr.Sunil Jacob Jose,SCGSC (R-1)
Mr.Thomas Mathew Nellimoottil (R-2)
Mr.M.Rajev, GP (R3-4)
Mr.S.Sreekumar, Senior
Mr.Aneesh James (R-5))

The application having been heard on 25.02.2013, the Tribunal
on the same day delivered the following:

MM

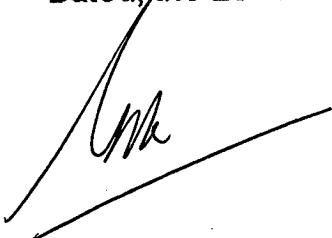
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ORDER

HON'BLE Mr.JUSTICE P.R.RAMAN, JUDICIAL MEMBER

The learned counsel for applicant seeks permission to withdraw the OA as the prayer made in the OA has become infructuous. Permission is granted. OA is **dismissed as** infructuous. No costs.

Dated, the 25th February, 2013.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE P.R.RAMAN
JUDICIAL MEMBER

VS